

**ARMY INSTITUTE OF LAW AND MALHOTRA & MALHOTRA ASSOCIATES  
CHILD LAW NATIONAL ONLINE MOOT COURT COMPETITION  
June 17<sup>th</sup>- 18<sup>th</sup>, 2021**



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**Malhotra & Malhotra Associates, Chandigarh  
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Army Institute of Law, Sector 68, Mohali.  
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**INVITATION**

Army Institute Of Law, Mohali and Malhotra & Malhotra Associates, Chandigarh, announces Child Law National Online Moot Court Competition to be held virtually on 17<sup>th</sup>-18<sup>th</sup>, June, 2021.

Over the past two decades there has been a sharp rise in cases relating to child abduction, custody, maintenance, adoption, surrogacy and family related issues of Non-resident Indians (NRIs). Keeping this in view the present moot court competition has been designed with an endeavour to provide, facilitate and expose the student community towards these upcoming issues. The moot proposition is highly unconventional and challenging, thus will give an opportunity to students to research and learn how conflicting child custody litigations can be initiated and how to deal under separate legal systems of different nations.

It gives us immense pleasure to invite a team from your esteemed institution to participate in the moot competition where a challenging moot proposition awaits for them to show their mooting skills and legal acumen.

Attached herewith are the moot proposition, the schedule of events, and rules of the moot. We look forward to receiving a positive response from your Institution. Kindly confirm your participation via provisional registration by May 11<sup>th</sup>,2021.

In case of any query regarding the competition, you may write to us at [ailmohalimcs@gmail.com](mailto:ailmohalimcs@gmail.com).

Regards

Malhotra & Malhotra Associates, Chd.  
And  
Moot Court Society, AIL, Mohali.

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**SCHEDULE**

1. Release of proposition and rules: **May 1<sup>st</sup>, 2021**
2. Deadline for provisional registration: **May 11<sup>th</sup>, 2021.**
3. Deadline for submission of registration form and the fee: **May 15<sup>th</sup>, 2021**
4. Deadline for seeking clarifications to proposition: **May. 21<sup>st</sup>, 2021**
5. Release of clarifications: **May 25<sup>th</sup>, 2021**
6. Deadline for submission of Soft-copy of the memorial: **June 3<sup>rd</sup>, 2021**
7. Declaration of result of Memorial on or before: **June 10<sup>th</sup>, 2021**
8. Rounds (via video conferencing): **June 17<sup>th</sup> – 18<sup>th</sup>, 2021**
  - **Octa-Quarter finals: June 17<sup>th</sup>, 2021**
  - **Quarter finals: June 17<sup>th</sup>, 2021**
  - **Semi – finals: June 18<sup>th</sup>, 2021**
  - **Final Round: June 18<sup>th</sup>, 2021**

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**RULES**

**1. General**

- a. The Army Institute of Law and Malhotra & Malhotra Associates Child Law National Online Moot Court Competition shall be administered by Army Institute of Law, Sector 68, Mohali.
- b. The Competition is scheduled to be held on June 17<sup>th</sup> – 18<sup>th</sup>, 2021 in an online format.

**2. Team Pre-Requisites:**

- a. Only one team from each participating college shall be registered for the competition. Each team shall comprise of either three members (two Speakers and one Researcher) or two members (two Speakers) only.

**Note- No faculty member, coach, observer or a designated observer or fourth member is allowed to join neither the video-conferencing nor the chat room during the session.**

- b. Participation is restricted to bona-fide law students either enrolled in the 3-year LL.B course or the 5-year integrated law course.

**3. Language**

English shall be the language of the Competition; all oral and written submissions are required to be made in English only.

**4. Structure of the Competition**

The Competition shall comprise of two stages:

**a. Stage I: Memorial Elimination Round**

This shall be open to all teams which register for the Competition. The results of this round shall be based on evaluation of memorials and shall determine the teams which will proceed to Stage II.

**b. Stage II: Oral Rounds**

The teams who qualifies Stage I shall be eligible to participate in the Oral Rounds which will comprise of Octa-Quarter Finals, Quarter Finals, Semi Finals and Finals.

**Note:**

- If upto 28 teams register, then Top 8 teams will go for Quarter Final. No Octa-Quarter round will be held.
- If more than 28 teams are registered for the said competition then Top 16 teams will go for Octa-Quarters.

**5. Registration**

- a. Only 36 teams will be registered to participate in the competition on first-come-first serve basis.
- b. The teams should provisionally register by May 11th, 2021 **through** sending an e-mail to ailmohalimcs@gmail.com (with subject Child Law Moot Registration).
- c. Once the provisional registration is confirmed, **Registration Fee: Rs 2000/- (non-refundable)** for each participating team, is to be **submitted by May 15th, 2021**, through online transaction by clicking on the link
  - <https://www.onlinesbi.com/sbicollect/icollecthome.htm?corpID=593474>
  - The scanned copy of the receipt (of payment of Rs. 2000/- paid using online mode) along with the duly **filled registration form** and scanned college Id card should be sent on or before **May 15th, 2021**, via email to ailmohalimcs@gmail.com, **with following details:**

**Details of Payment of Registration Fee:**

Transaction ID: \_\_\_\_\_ Bank: \_\_\_\_\_ Date of payment: \_\_\_\_\_

**Teams are required to send the scanned copy of their Institute's Id card with this form.**

- d. No change in the names of the participants shall be permitted unless the same has been communicated to the organizers a week prior to the event in exceptional circumstances only after due proof has been attached by the participating college.

**6. Dress Code**

The dress code for the oral rounds shall be advocate's attire, i.e. Black and White combination including Blazer (optional) and Formal Shoes. The participants are to dress up formally for the oral rounds.

**7. Memorials**

The following requirements for memorials must be strictly followed. Non-conformities will be penalized:

- a. Each team must prepare memorials for both parties to the dispute.
- b. Once the memorials have been submitted, no revision, supplements or additions will be allowed.
- c. Each team must send the Soft copy of the Memorial in Microsoft Word Document format (doc/.docx). via email [to aimohalimcs@gmail.com](mailto:to_aimohalimcs@gmail.com) by June 3rd, 2021, by **11.59 p.m.**
- d. Please note that **NO HARD COPIES ARE TO BE SUBMITTED.**
- e. The Cover Page of the memorials for the Appellant shall be in **Blue** and the Respondent shall be in **Red.**
- f. Memorial has to be submitted by the deadline i.e. **June 3rd, 2021, by 11.59 p.m. Any memorial received after the deadline shall not be considered for the competition.**
- g. The memorials which are submitted for the memorial elimination round shall be considered to be final.

**The written memorials shall conform to the standards mentioned below:**

- a. Written submissions shall be on white A4 size.
- b. The font and size of the text used in all parts of the written submissions (except the covers) shall be in Times New Roman, 12-point and footnotes shall be in Times New Roman, size 10.
- c. The text in all parts of each written submission shall have 1.5-line spacing except the text of footnotes and headings which shall be single spaced.
- d. The arguments with appropriate citations shall be contained in the pleadings. The teams shall follow the 20<sup>th</sup> edition of the Bluebook mode of citation.
- e. The memorial as a whole shall not exceed 45 pages including Cover Page and Table of Contents. The Pleadings (Arguments Advanced) shall not exceed 30 pages. Non-compliance shall result in a penalty of 2 points for every additional page.
- f. Memorials must have a one-inch margin on all sides of each page.

**The memorials must contain:**

- Cover Page  
(The cover page of the memorials must state the following:  
The Case Title and Identity of brief as Appellant and the Respondent)
- Table of Contents
- Table of Abbreviations
- Index of Authorities
- Statement of Jurisdiction
- Statement of Facts
- Issues Raised
- Summary of Arguments
- Arguments Advanced
- Prayer
- Appendix (Optional)
- Exhibits (Optional)

**Marking Criteria For Memorials**

- Knowledge of facts and law (20)
- Proper and articulate analysis (20)
- Extent and use of research (20)
- Clarity and Organization (20)
- Citation of sources (10)
- Grammar and Style (10)

**Note:**

- a. The identity of the Institution or the members shall not be revealed anywhere in the memorial.
- b. Violation of this provision shall result in disqualification. The decision of the organizers will be final.
- c. It is not mandatory to submit a compendium, but if the team do so it is mandatory to do so in a pdf format. The team is required to also make an index for the compilation (at the beginning of the file/folder). The compendium should not exceed 50 pages.

**8. Oral Rounds**

**Octa-Quarter and Quarter-Final Rounds**

- a. Each team will be allotted 30 minutes to present their case, this shall include time allotted for arguments advanced, rebuttals and sur-rebuttals.
- b. The division of time between the two speakers is up to the discretion of the team; however, each speaker must speak for a minimum of 12 minutes.

- c. Before the start of the Oral Round, the team must inform the manner in which the team wishes to divide its total time between its (i) first speaker, (ii) second speaker, and (iii) the rebuttal (for Appellant) or sur – rebuttal (for Respondent).
- d. The oral arguments should not extend beyond the issues in the memorials.
- e. The researchers are also required to attend the oral rounds.
- f. Only after being allowed by the moderator a speaker shall unmute his mic and speak. The rebuttal round proceeding shall be initiated once the moderator informs the team about the commencement of the time limit. Only after being allowed by the moderator a speaker shall unmute his mic.
- g. Octa- Quarter round, scoring shall be done and top eight teams will qualify for quarter-final round.
- h. The oral rounds shall be evaluated out of 100 marks and the basis for evaluation shall be as follows:
  - Knowledge of Law 20 marks
  - Application of Law to Facts 20 marks
  - Ingenuity and Ability to Answer 20 marks
  - Style, Poise, Courtesy and Demeanor 20 marks
  - Time management 10 marks
  - Organization 10 marks
- i. In case of a tie, the team with a higher score in Written Submission shall qualify.
- j. The meeting Id & password and timings will be informed to the qualifying teams through email/whats app.
- k. Quarter Final round will be knock-out round and four teams will qualify for semi-final round.
- l. The winning team of each round shall proceed to the Semi-Finals. In case of a tie, the team with a higher score in Written Submission shall qualify.

### **Semi Final Rounds**

- a. Semi-final round would be conducted via video-conferencing/online platform which will be intimated to the participants.
- b. Each team shall get a total time of **40 minutes** to argue subject to a **minimum of 15 minutes per speaker**. The said 40 minutes shall include maximum 3 minutes for the Rebuttals.



### **Final Round**

- a. The final round would be conducted via video-conferencing/ online platform which will be intimated to the participants.
- b. Each team shall get a total time of **45 minutes** to argue subject to a **minimum of 18 minutes per speaker**. The said 45 minutes shall include maximum 4 minutes for the Rebuttals.

### **9. Awards**

- a. **Best Team** – Rupees 30,000/-
- b. **Runner Up**– Rupees 20,000/-
- c. **Best Memorial**– Rupees 10,000/-
- d. **Best Student Advocate** – Rupees 10,000/-

All winners will get E-Certificates.

All Participants will get participation E-certificates.

E-Certificates shall be e-mailed to the teams within fifteen days from the event.

### **10. Anonymity**

- a. Student Counsel may introduce him/herself to the court in the usual manner and may also state their names. However, the team's college affiliation shall not be indicated to the judges at any time.
- b. Further all team members shall refrain from identifying a team's college at any time and in any manner, including, but not limited to, wearing any identifying items (such as college clothing, ties, badges, patches, or pins) or carrying/showing material (such as books with a college logo or college seal etc.).

### **11. General Etiquette and Interpretation of the Rules:**

- a. The participants are expected to behave in a dignified manner and not cause any unnecessary inconvenience to the organizers. Deference to the Judges of the Moot Court Competition is expected to be maintained on the virtual Court room.
- b. The Organizers reserve the right to take appropriate action for any unethical, unprofessional or immoral conduct.
- c. The Organizer's decision as regards the interpretation of rules or any other matter related to the competition will be final.
- d. If there is any situation, which is not contemplated in the rules, the Organizer's decision on the same shall be final.
- e. The Organizer's reserve the right to vary, alter, modify, or repeal any of the above rules if so required and as they may deem appropriate at any time before and/or during the

competition.

- f. Any dispute arising in the moot court rooms during the rounds would be at the discretion of the presiding officer of the respective court room.
- g. In any kind of conflict, the decision of the Principal, Army Institute of Law, Mohali would be final.

**12. Disclaimer:**

The Material in the Moot Court proposition is not intended to and does not attempt to resemble any incident or any person living or dead. All material in the problem is fictitious and any resemblance to any incident or person, if any, is not intended, but merely co-incidental.

**AIL Moot Court Society Coordinator:**

Dr. Bajirao Rajwade

**Event Convenor:**

Dr. Puja Jaiswal

**Event Student Coordinators:**

Ms. Aafreen Choudhary      +91 8619876148

Mr. Shiekhar Panwar        +91 9027362326

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**REGISTRATION FORM**

Note –Soft Copy Of The Form To Be Submitted.

Teams are required to send the scanned copy of their Institute's Id card with this form

1. Name and Address of Participating College/University:

\_\_\_\_\_

\_\_\_\_\_

2. Contact Number of College: \_\_\_\_\_

3. Name of Head of the Institution (Principal/Director) \_\_\_\_\_

Contact Number: \_\_\_\_\_

4. Name of Faculty Coordinator of Institute's MCS \_\_\_\_\_

Contact Number: \_\_\_\_\_

**5. TEAM DETAILS:**

Name of Counsel I: \_\_\_\_\_

Phone No. \_\_\_\_\_

E-mail: \_\_\_\_\_

Gender: \_\_\_\_\_

Name of Counsel II: \_\_\_\_\_

Phone No. \_\_\_\_\_

E-mail: \_\_\_\_\_

Gender: \_\_\_\_\_

Name of Researcher: \_\_\_\_\_

Phone No. \_\_\_\_\_

E-mail: \_\_\_\_\_

Gender: \_\_\_\_\_

**6. Details of Payment of Registration Fee:**

Transaction ID: \_\_\_\_\_ Bank: \_\_\_\_\_

Date of Payment: \_\_\_\_\_